

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI PARTHA SARATHI CHAUDHURY, JM
AND SHRI RIPOTE DIPAK PANDURANG, AM

आयकर अपील सं. / ITA No.408/PUN/2020
निर्धारण वर्ष / Assessment Year : 2015-16

M/s. Mapro Fruit Bar LLP,
112, Shendurjane,
Wai Surur Road,
Wai- 412803.

PAN : AASFM4856C

.....अपीलार्थी / Appellant

बनाम / V/s.

Pr. CIT-3,
Pune.

.....प्रत्यर्थी / Respondent

Assessee by : Shri P. D. Kudva
Revenue by : Shri Sardarsingh Meena

सुनवाई की तारीख / Date of Hearing : 31.01.2022
घोषणा की तारीख / Date of Pronouncement : 02.02.2022

आदेश / ORDER

PER PARTHA SARATHI CHAUDHURY, JM:

This appeal preferred by the assessee emanates from the order of the Ld. Pr.CIT-3, Pune dated 12.03.2020 for the assessment year 2015-16 as per the grounds of appeal on record.

2. When the matter came up for hearing, ld. AR for the assessee filed a letter dated 28.01.2022 seeking permission to withdraw the above captioned appeal. The relevant contents of the said letter dated 28.01.2022 is reproduced hereunder :-

"The assessee has raised three grounds of appeal pertaining to a single issue viz. is deduction under section 80IB of Income Tax Act, 1961 claimed by the appellant.

Following the section 263 order, the AO has verified the claim and made part disallowance relating to the computation of claim, which is contested before CIT(A).

The appellant does not wish to pursue the appeal against the 263 order. The grounds of appeal are not pressed. The appeal may be disposed off accordingly.”

3. Considering the above submissions of the Id. AR for the assessee and Id. CIT-DR's no objection for withdrawal of the present appeal, we hereby grant permission to the assessee to withdraw the present appeal. Accordingly, the above captioned appeal stands dismissed as 'withdrawn'.

4. In the result, the appeal filed by the assessee is dismissed as 'withdrawn'.

Order pronounced on this 02nd day of February, 2022.

Sd/-

(RIPOTE DIPAK PANDURANG)
लेखा सदस्य/ACCOUNTANT MEMBER

Sd/-

(PARTHA SARATHI CHAUDHURY)
न्यायिक सदस्य/JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 02nd February, 2022.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT-3, Pune.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच, पुणे / DR, ITAT, "B" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.